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GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT.

(ORDERS BY THE GOVERNOR)

NOTIFICATION.

Dated Shillong, the 12th February, 2021.

No.LR (A) 32/92/Pt.IV/269- The Governor of Meghalaya in exercise of the powers conferred under sub-section (1) of Section 25 of the Code of Criminal Procedure, 1973 is pleased to appoint the following Advocates as the Assistant Public Prosecutors for East Jaintia Hills District, Khliehriat with effect from the date of taking over charge until further orders.

<u>District</u>	<u>Name</u>	<u>Headquarters</u>
East Jaintia Hills, Khliehriat	(1) Shri Kiran Barua	Shillong
-do-	(2) Smti M.F. Diengdoh	Shillong

(W. Khylllep)

Commissioner & Secretary to the Govt. of Meghalaya,
Law Department.

Memo No. LR (A) 32/92/Pt.IV/269-A,

Dated Shillong, the 12th February, 2021.

Copy forwarded to:-

1. The Accountant General (A&E), Meghalaya, Shillong-793001. The above Advocates will not be entitled to a retaining fees but will received other fees for appearing/conducting cases as laid down in O.M. No. LR (B) 1/89/Pt./33 dt. 28.3.2000 as amended.
2. The Advocate General, Meghalaya, Shillong.
3. The Director General of police, Meghalaya, Shillong.
4. The Deputy Commissioner, East Jaintia Hills, Khliehriat.
5. The District & Sessions Judge, East Jaintia Hills, Khliehriat.
6. The Chief Judicial Magistrate, East Jaintia Hills, Khliehriat.
7. The Judge, Autonomous District Council Court, Jaintia Hills, Jowai.
8. The Superintendent of Police, East Jaintia Hills, Khliehriat.
9. The Secretary, Shillong Bar Association, Shillong.
10. The Govt. Pleader-cum-Public Prosecutor, East Jaintia Hills, Khliehriat.
11. Advocates Concern. Charge Report of assuming charge may be sent to this Department at the earliest.
12. The Director of Printing & Stationery, Meghalaya, Shillong for favour of publication of this Notification in the next issue of the Meghalaya Gazette.
13. Law (B) Department.
14. Guard File.

By order etc.,


Deputy Secretary to the Government of Meghalaya,
Law Department.
